

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

27.06.2012

OA No. 413/2012

Mr. Jog Singh Bhati, Counsel for applicant.

Heard learned counsel for the applicant. He submits that the contractual appointment of the applicant was extended upto 31.12.2012 vide OM dated 28.05.2012 (Annexure A/5) but before the expiry of the said period, he has been served with office order dated 14.06.2012 (Annexure A/1) vide which his services has been terminated with effect from 30.06.2012. The applicant wants to submit a representation against this termination order dated 14.06.2012.

The applicant is at liberty to make a representation within a period of one week from today. The respondents are directed to decide the same within a period of one month. The respondents are further directed not to implement the order dated 14.06.2012 (Annexure A/1) till the disposal of the representation, so submitted by the applicant.

With these observations the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

V-Nor. ~ 678
dated ~ 27.6.12

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& extra sets
Bob
Joe Dug
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